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SLP(C)No. 5843-5846 OF 2001
ITEM No.25 Court No.12 SECTION XIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5843-5846/2001

(From the judgment and order dated 19/01/2001 in AS 422/96,AFA 99 & 100/1994 of The High Court of Kerala at Ernakulam)

P.V. HEMALATHA Petitioner (s)

VERSUS

KATTAMKANDI P. MALIACKAL SAHEEDA & ANR. Respondent (s)

(With prayer for interim relief and Office Report)

Date : 31/03/2003 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr. Harish N. Salve, Sr.Adv.
Mr. Krishnan Venugopal, Adv.
Mr. A. Raghunath,Adv.
Mr. PV. Dinesh, Adv.

For Respondent (s) Mr. Shekhar Naphde, Sr.Adv.
Mr. E.C. Agrawala,Adv.
Mr. Rishi Agrawal, Adv.
Mr. Mahesh Agarwal, Adv.

Mr. P.N. Ramalingam,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Leave granted. Printing dispensed with. Appeal to be heard on SLP paper books. Additional documents, if any, may be filed within eight weeks. Original record be called for.
As prayed, six weeks time is allowed to file counter affidavit on prayer for interim relief. Rejoinder, if any, within two weeks thereafter.
Stay to continue, in the meantime.
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(S. Thapar) (V.P. Tyagi)@@
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PS. to Registrar Court Master@@
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